

HIGH COURT OF CHHATTISGARH AT BILASPUR

NOTICE

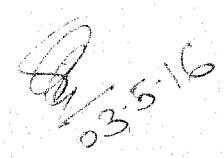
No. 3647 /Registrar (Judl.)/2016

Bilaspur, date 03/05/2016

As directed, all the advocates are hereby requested that henceforth any fresh Caveat Application is filed then it should be along with dully filled up with "**Computer Sheet for Filing Caveat Application**" as per directions contained in Rule 142(1) of Chhattisgarh High Court Rules, 2007 in respect of filing Caveat Application.

Non-compliance of above directions shall be treated as default from 13th June, 2016 onwards.

The proforma of "**Computer Sheet for Filing Caveat Application**" is hereby attached.


03-5-16
(Ramashankar Prasad)
Registrar (Judicial)

Computer Sheet for filing Caveat Application
(is to be filled by the Caveator(s) or Counsel)

Caveat (Writ/Civil) No. ----- of -----

[A] Particulars of the Caveator(s):-

- 1] -----
- 2] -----
- 3] -----

Vs.

[B] Particulars of the proposed parties:-

- 1] -----
- 2] -----
- 3] -----

[C] Date of Filing.....

[D] Particulars of Caveat Application:-

1] Particulars against which the Caveat Application is filed:-

Case Number	Date of Judgment/order	District

2] Notification number and date (if any):-

Notification Number	Date	Department

3] Advertisement and date:-

Advertisement number	Date	Department

4] In case proposed parties are public at large:-

Place	Order date	Department

5] Publication Number and date of the Department:-

Publication Number	Date	Department

6] Other details (if any):-

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Name and Signature of Caveator/Counsel